

**BEFORE THE ADJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

C.P. (I.B) No. 425/9/NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

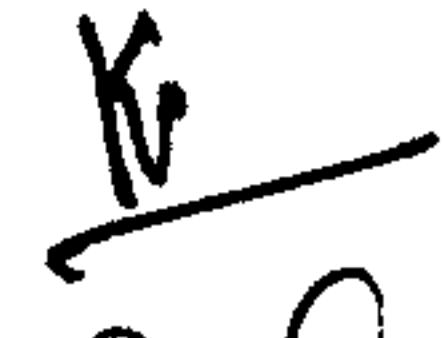

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 08.03.2019**

Name of the Company: Nuvoco Vistas Coproration Ltd.

V/s.

Northway Spaces Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	KUNAL P VAISHNAV	ADV	Respondent	
2.	Vishwajit Chaphat	Adv.	Petitioner	

**ORDER**

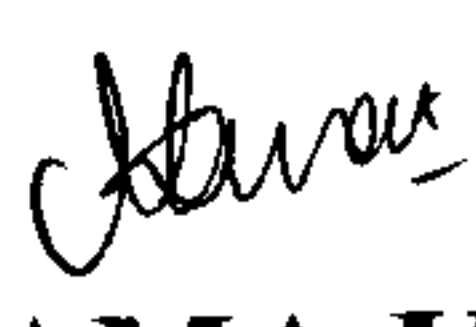
The Parties are represented through their respective Learned Counsel(s).


Learned Lawyer appearing on behalf of the Respondent filed Vakalatnama and requested for some time to file reply.

The Prayer is allowed.

The Respondent to file their objections within **two** weeks by serving an advance copy to the petitioner.

List the matter on 29.04.2019

  
**MANORAMA KUMARI  
MEMBER (JUDICIAL)**

  
**HARIHAR PRAKASH CHATURVEDI  
MEMBER (JUDICIAL)**

Dated this the 8th day of March, 2019.